

(b) A list of the steps taken is shown in the annexure laid on the Table of the House. [Placed in Library, See No. LT-1594/67].

FERTILIZER COMPLEX AT MITHAPUR
(GUJARAT)

726. SHRI INDRAJIT GUPTA :
SHRI V. KRISHNAMOORTHY :
SHRI PARTHASARATHY :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Tata Chemicals Ltd. has submitted a proposal to set up a Fertilizer Complex at Mithapur (Saurashtra Coast) for Government's approval;

(b) if so, the main features thereof; and

(c) the decision taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). Government have only received a general description of the proposal that is being formulated by the Company. Details are awaited but the proposal envisages the production of fertilizers and certain marine chemicals in a phased manner over a period of 10 years;

(c) In view of the answers to (a) and (b), no decision has been taken.

DEARNESS ALLOWANCE TO CENTRAL
GOVERNMENT EMPLOYEES

727. SHRI INDRAJIT GUPTA :
SHRIMATI TARA SAPRE :
SHRI SRADHAKAR SUPAKAR :
SHRIMATI SUSHILA ROHATGI :
SHRI J. MOHAMED IMAM :
SHRI KANWAR LAL GUPTA :

Will the Minister of FINANCE be pleased to state :

(a) whether the dispute over the issue of payment of Dearness Allowance to the Central Government employees has been settled; and

(b) if so, what were the terms of settlement ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) It has been agreed that :—

- (1) Additional Dearness Allowance payable for the period from 1st February, 1967 up to the 31st August, 1967 to the Central Government employees will be held in deposit in their Provident Fund Accounts.
- (2) Dearness Allowance due from 1st September, 1967 will be paid fully in cash according to the recommendation of the Gajendragadkar Commission.
- (3) Provident Fund deposits in accordance with (1) can be withdrawn in one instalment in April, 1968, but in case the financial position of Government so warrants, the employees representatives undertake to make an appeal to the employees not to ask for withdrawal.
- (4) The Central Government employees will be free to bring up their demand for cent per cent neutralisation of the price rise, in the J.C.M. or any other forum from April, 1968.

AIR INDIA OFFICER INVOLVED IN
SMUGGLING

728. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the name, designation, monthly salary and period of service of the senior officer of the Air India who was caught by the Customs with 687 wrist watches, 20 Parker fountain pens and contraband articles worth Rs. 75,000 on the 4th September, 1967 at the Santa Cruz airport;

(b) whether the said officer was arrested and bailed out;

(c) if so, under what section of the law and for what sum of security;

(d) the number of similar offences, their dates, the names and designations of the persons concerned, the nature of goods and the amounts involved in each case and the action taken, legal or departmental, against